NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Application No. 153 & 232 Ors./(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES: M/s. Birla Sholka Edutech Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.

DESIGNATION

SIGNATURE

Typti N. Kholia Brathicity Compay Secretary

ORDER

Application No. 153&232/73(4)/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- 2. In respect of Application No. 153/2017 the Learned Representative has placed on record an Email stated therein that he is satisfied with the full and final settlement with the Company

men! Respondent, hence seeking permission to withdraw this Application.

- 3. The Application is disposed of as Withdrawn.
- 4. In respect of another Application No. 232/2017, the Applicant is not present.
- 5. The matter is adjourned to **16.01.2018**. Registry is directed to issue Notice to the Applicant intimating the next date of hearing.

BhaskaraPantula Mohan Member (Judicial) 22.11.2017.

Moshowd M.K. Shrawat Member (Judicial)